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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 121/9/NCLT/AHM/2017


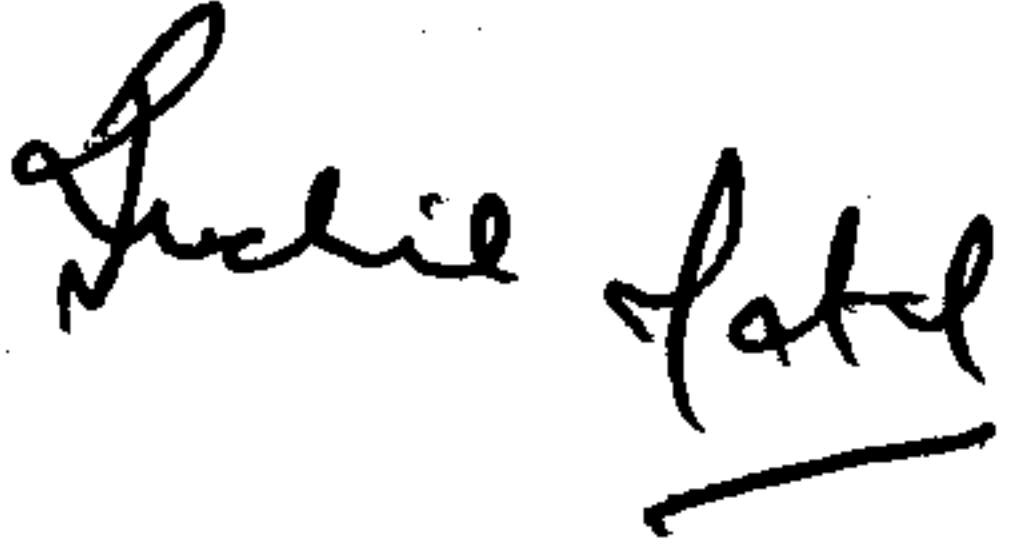
Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.10.2017**

Name of the Company: Windson Chemical Pvt. Ltd.
V/s.
Silicon Jewel Industries Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jaimin R. Dave	Advocate	Petitioner	
2.	RUCHIR PATEL FOR PUJ ASSOCIATES	ADVOCATE	Respondent	

ORDER

Learned Advocate Mr. Jamin Dave present for Operational Creditor/ Applicant.
Learned Advocate Mr. Ruchit Patel i/b Puj Associates present for Respondent.

Both sides submitted that they are going to settle the matter and prayed for some time.

Heard, prayer is allowed.

List the matter on 24.10.2017.



**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 4th day of October, 2017.